

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 05.05.2015

OA No. 291/00261/2015

Mr. Nand Kishore, counsel for applicant.

The O.A. is filed seeking a direction to the respondents to grant the benefit of financial upgradation to the applicant from the due dates.

The applicant submits that he has filed representation Annexure A/6 dated 20.08.2014 before the respondent No. 2 for granting the benefit of MACP as the same has been granted to the similarly situated persons and according to him, he is only person who has been left over to grant the MACP which is due to him as he has completed near about 25 years of service. The representation is pending consideration before the respondent no. 2.

He also submits that there is no break in the service of the applicant and he is continuously working under the respondents from 1984 and as such not granting the MACP to the applicant is only delaying the matter whereas the similarly situated employees have already been granted. Under the circumstances, he approached this Tribunal for the reliefs as aforesaid.

Considering the fact that Annexure A/6 representation dated 20.08.2014 is pending, we are of the view that the issue did not require consideration on merits at this stage. Therefore, we direct the respondent no. 2 to consider the Annexure A/6 representation dated 20.08.2014 and pass a reasoned and speaking order in accordance with the provisions of law within a period of three months from the date of receipt of a copy of this order. The applicant shall submit a complete copy of this OA along with this order within 15 days from today. In view of the limited relief granted, the matter is disposed of accordingly at the admission stage without issuing notice to the respondents.

Anil Kumar

(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Justice Harun-ul-Rashid
(JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER

Kumawat